

various cost elements such as township facilities, import duty, certain statutory payments like contributory provident fund, devaluation of Indian rupee in 1966 etc. Further-more, the product-mix and scope of manufacture of the project underwent substantial changes involving additional expenditure. If provision for all these variations as also adjustment for depreciation and interest charges at actual rates had been made at the time of setting up of the project, the consultants' forecast of losses would have worked out to a much higher figure than the losses actually accumulated by the unit till the end of 1970-71.

(c) The following steps are being taken to improve the working of the project and reduce the losses:

(1) Strict disciplinary measures to improve shop discipline and to ensure proper supervision at all times.

(2) To reduce absenteeism, proposals for encashment of leave are under consideration.

(3) Material Management and Production Control Divisions are being strengthened to ensure that danger signals in respect of materials and components are thrown up sufficiently in advance to enable alternative action to be taken where possible.

(4) Rigid control is being introduced to reduce idle time to the maximum possible extent.

(5) Detailed studies have been carried out in the Fabrication shop with a view to identifying measures for improvement in the cycle time of jobs.

LAW AND ORDER IN WEST BENGAL

367. SHRI ARJUN ARORA:
SHRI RAJENDRA PRATAP
SINHA:
SHRI KRISHAN KANT:
DR. SALIG RAM:

Will the Minister of HOME AFFAIRS/ गृह मंत्री be pleased to state the present situation regarding

law and order in West Bengal as compared to that of last year and the first six months of the current year?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS/ गृह मंत्रालय में उपमंत्री (SHRI F. H. MOHSIN): There has been a general improvement in law and order situation of the State since September 1971. Government continue to maintain utmost vigilance and all possible steps are being taken to maintain the progress in restoring normal conditions in the State.

ESCAPE OF PAK UNDER-TRIALS FROM AMRITSAR CENTRAL JAIL

868. SARDAR GURCHARAN SINGH TOHRA: Will the Minister of HOME AFFAIRS/ गृह मंत्री be pleased to state:

(a) the circumstances in which seven Pakistani under-trials escaped from the Amritsar Central Jail recently; and

(b) the number of Pak under-trials who have since been re-arrested?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS/ गृह मंत्रालय में उपमंत्री (SHRI F. H. MOHSIN): (a) According to the information furnished by the Government of Punjab, 7 Pakistani under-trial prisoners escaped from the Amritsar Central Jail on the night between 26th and 27th August, 1971. With the help of a grinding stone and a small saw which they had smuggled in a few days earlier with the help of those who came to interview them, they unfastened their fetters, and cut some of the bars of their cells and escaped under cover of rain and darkness, by scaling the walls with the help of their 'chaddars' improvised into a rope. There had been negligence on the part of some of the jail officials.

(b) Four of the seven under-trial prisoners in question, have since been re-arrested.

क्या गृह मंत्री यह बताने की कृपा करेंगे कि